## GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT

#### LOK SABHA

## **UNSTARRED QUESTION No. 924**

# TO BE ANSWERED ON FRIDAY, THE 3<sup>RD</sup> DECEMBER, 2021.

## **Formula for Granting Bail**

## + 924.SHRI DEEPAK BAIJ:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether there is no fixed formula for granting bail in various cases lodged under various sections, if so, the details thereof;
- (b) whether the Government has directed Law Commission to draft a Bill for grant of bail in the year 2015, if so, the status thereof; and
- (c) whether the Government proposes to formulate a 'Formula policy' for granting bail for protection of fundamental rights of undertrails languishing in jails as a result of delay in granting bail?

#### ANSWER

#### MINISTER OF LAW AND JUSTICE

### (SHRI KIREN RIJIJU)

(a) to (c)The Law Commission of India has given its 268<sup>th</sup> Report titled "Amendments to Criminal Procedural Code, 1973 – Provisions Relating to Bail." As the subject matter is in the Concurrent List, the report of the Law Commission was circulated to the States/ UTs on 23<sup>rd</sup> August, 2017 for their views.

The Department- related Parliamentary Standing Committee on Home Affairs, in its 146<sup>th</sup> Report dated the 23<sup>rd</sup> June, 2010, had recommended that there is a need for a comprehensive review of the Criminal Justice System of the country. Earlier, the Parliamentary Standing Committee in its 111<sup>th</sup> and 128<sup>th</sup> Reports had also stressed upon the need to reform and rationalize the criminal law of the country by introducing a comprehensive legislation in Parliament rather than bringing about piece meal amendments in respective Acts.